

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00354 of 2015
Cuttack, this the 31st day of July, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

.....

Sushil Kumar Behera,
aged about 52 years,
S/o Arakhita Behera,
Vill/PO- Tumudibandha,
Dist- Kandhamal-762109,
Now working as GDS BPM Madaguda B.O.
Now IC BPM Gugurmaha B.O.

...Applicant

(Advocates: M/s. P.R.J.Dash, M.P.J.Ray)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110116.
2. Chief Post Master General,
Odisha Circle, At/PO- Bhubaneswar,
Dist- Khurda -751001.
3. Superintendent of Post Offices,
Phulbani Division, At/PO- Phulbani,
Dist-Kandhamal, Odisha - 762001.
4. Inspector of Posts,
Baliguda Sub-Division, At/PO- Baliguda,
Dist- Kandhamal - 762103.

... Respondents

(Advocate: Mr. M.R.Mohanty)

.....



O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. P.R.J.Dash, Ld. Counsel for the Applicant, and Mr. M.R.Mohanty, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

“.....to direct the respondents to regularize the applicant as GDS BPM of Gugurmaha B.O. in account with Kotgarh SO.

And any other order.....”

3. Facts of the case, as revealed from the record, are that the applicant was initially appointed as GDS BPM of Madaguda BO in account with Kotagarh SO on 24.06.1993. While he was working as such, vide order dated 13.06.2014, he was directed to manage the duty of BPM of Gugurmaha BO in account with Kotagarh SO w.e.f. 01.07.2014 by providing substitute. Applicant took over the charge of GDS BPM Gugurmaha BO on 01.07.2015 and is continuing as such till date. Mr. Dash, Ld. Counsel for the applicant, submitted that the applicant putting forth his grievance made a representation vide Annexure-A/3 followed by Annexure-A/4 dated 16.04.2015 and 15.05.2015 respectively before Superintendent of Post Offices, Phulbani Division (Respondent No.3) requesting to give him appointment as GDS BPM of Gugurmaha BO but till date no heed has been paid to his grievance. Accordingly, he has moved this Tribunal in the present O.A. with the prayers as aforesaid.



4. Taking into account the submission made by Mr. Dash, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case, I dispose of this O.A. at this admission stage by directing Respondent No. 3 to consider and dispose of the representation of the applicant, if the same has been filed and is still pending consideration, with a well reasoned order and communicate the same to the applicant within a period of one month from the date of receipt of a copy of this order. However, the points raised by the applicant in his representation will be kept open for the authorities to consider the same as per the law and rules in force. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Mr. Dash, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 3 by Speed Post for which he undertakes to file the postal requisites by 07.08.2015.


(A.K.PATNAIK)
MEMBER(Judl.)